

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2039**  
ANSWERED ON- 17/12/2025

**TOLL BOOTHS ON NATIONAL HIGHWAYS**

2039. SHRI P. P. SUNEER:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) details of existing toll collection booths on National Highways, including the process of allocation from Government agencies to private entities;
- (b) details of toll collected by private entities in the last five years, State-wise, year-wise details for the last five years;
- (c) how many toll booths on National Highways were found to be collecting toll in violation of existing rules in the last five years;
- (d) details of action taken against violators for collecting toll in excess of the amount permissible under rules; and
- (e) the details of penalties collected from commuters for not using FASTag, State-wise?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The details of the existing Fee Plazas on National Highways as of October, 2025 are at Annexure A.

Under Public Private Partnership (PPP) Model, construction including Tolling rights are awarded to Build-Operate-Toll (BOT) Concessionaire (Private Entities) through competitive bidding & they collect the User Fee till the end of Concession period in accordance with prevailing National Highway (NH) Fee (Determination of Rates and Collection) Rules, 2008 & respective Concession Agreement. After the end of Concession Period, user fee is collected by NHAI through user fee collecting agency appointed through Competitive Bidding and User Fee collected is deposited in Consolidated Fund of India(CFI). Further, as per Monetization Plan, certain Highway Sections, including the existing Highway assets are monetised through Infrastructure Investment Trust/Toll-Operate-Transfer (InVIT/TOT) with receipt of upfront payment of one-time Fee to Government from Concessionaire with tolling right as per the approved Bid Document. However, after the end of Concession Period, user fee is collected by NHAI through user fee collecting agency appointed through Competitive Bidding and User Fee collected is deposited in Consolidated Fund of India (CFI).

(b) The State-wise details of fee collected by private entities (Concessionaire) in the last five years are at Annexure B.

(c) User fee at all fee plazas on National Highways are collected as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National Highways (NHs) Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement.

(d) In case toll fees is collected in excess of amount permissible under NH Fee Rules, action is taken against tolling Contractor as per relevant provision of Agreement which may include debarment/imposition of financial penalty etc.

(e) Government has declared all lanes of fee plazas as FASTag lane with effect from midnight of 15<sup>th</sup> /16<sup>th</sup> February 2021. Users of such vehicle not fitted with “FASTag” or vehicle without valid and functional “FASTag” are required to pay a fee equivalent to two times (in cash) of the applicable fee for that category of Vehicle. The State-wise details of fees collected from vehicles not fitted with “FASTag” or vehicle without valid and functional “FASTag are at Annexure C.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 2039 FOR ANSWER ON 17.12.2025 ASKED BY SHRI P. P. SUNEER REGARDING TOLL BOOTHS ON NATIONAL HIGHWAYS.

-----  
The details of the Fee Plazas on National Highways as of October, 2025:

<b>Name of the State</b>	<b>Name of the state</b>
Andhra Pradesh	85
Bihar	42
Chhattisgarh	24
Delhi & EPE	1
Gujarat	62
Haryana	75
Punjab	43
Jammu & Kashmir	6
Jharkhand	22
Karnataka	66
Kerala	8
Madhya Pradesh	97
Maharashtra	98
Goa	1
Assam	10
Meghalaya	4
Odisha	32
Rajasthan	172
Tamilnadu	74
Telangana	35
Uttar Pradesh	137
West Bengal	29
Uttrakhand	7
Himachal Pradesh	5
<b>Total</b>	<b>1135</b>

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2039 FOR ANSWER ON 17.12.2025 ASKED BY SHRI P. P. SUNEER REGARDING TOLL BOOTHS ON NATIONAL HIGHWAYS.

-----  
The details of user fee collected by private entities (Concessionaire) during last five years:

Name of the state	User fee collection (in Crore Rupees)				
	2020-21	2021-22	2022-23	2023-24	2024-25
<b>Andhra Pradesh</b>	1,501.89	1,569.08	1,988.91	1,798.84	2,011.54
<b>Assam</b>	75.30	114.09	176.29	171.61	172.13
<b>Bihar</b>	859.31	810.04	1,046.59	994.06	1,020.81
<b>Chhattisgarh</b>	347.33	405.61	743.99	714.39	785.16
<b>Gujarat</b>	1,196.47	1,526.20	1,955.66	1,910.41	2,113.79
<b>Haryana</b>	489.89	651.07	1092.78	1037.99	1085.95
<b>Jharkhand</b>	143.84	156.35	207.26	205.00	237.07
<b>Karnataka</b>	1,612.86	1,660.19	2,888.16	3,013.23	3,018.96
<b>Kerala</b>	164.53	195.96	447.30	452.65	456.02
<b>Madhya Pradesh</b>	1,317.11	1,351.62	1,576.15	1,634.92	1,804.17
<b>Maharashtra</b>	2,335.87	2,900.05	3,976.08	3,918.55	4,131.15
<b>Odisha</b>	357.73	371.79	472.45	510.67	547.26
<b>Punjab</b>	90.33	75.20	261.79	308.74	359.07
<b>Rajasthan</b>	2,781.41	3,221.24	4,346.49	4,245.38	4,344.14
<b>Tamil Nadu</b>	1,806.85	2,039.95	2,933.45	2,904.83	2,998.01
<b>Telangana</b>	598.96	697.01	944.72	933.79	1,003.06
<b>Uttar Pradesh</b>	2,911.25	3,234.87	4,194.16	4,068.75	4,350.94
<b>Uttarakhand</b>	38.51	108.44	138.46	156.84	187.01
<b>West Bengal</b>	1,421.34	1,555.96	1,990.52	1,798.16	1,958.18

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2039 FOR ANSWER ON 17.12.2025 ASKED BY SHRI P. P. SUNEER REGARDING TOLL BOOTHS ON NATIONAL HIGHWAYS.

The state-wise details of fees collected from vehicles not fitted with “FASTag” or vehicle without valid and functional “FASTag”:

<b>State</b>	<b>Amount of Double user fee Collected in cash from the vehicles not fitted with FASTag during Financial Year 2024-25 (in Rs.)</b>
Andhra Pradesh	37,09,35,964
Assam	10,55,81,835
Bihar	32,58,73,665
Chhattisgarh	13,81,68,540
Delhi	11,22,63,300
Gujarat	78,58,99,385
Himachal Pradesh	97,08,335
Haryana	71,67,09,949
Jharkhand	7,69,38,825
J&K	2,69,96,810
Karnataka	129,91,72,480
Kerala	26,25,37,390
Maharashtra	110,64,69,570
Meghalaya	1,09,61,940
Madhya Pradesh	39,77,01,660
Odisha	18,12,73,482
Punjab	48,97,12,315
Rajasthan	62,35,93,980
Telangana	33,52,99,665
Tamil Nadu	71,82,33,400
Uttar Pradesh	81,06,66,655
Uttarakhand	8,32,67,685
West Bengal	28,53,29,595

\*\*\*\*\*